(16)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.415/2000 in O.A.No.2629/96

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 7th day of November, 2000

Smt. M.R.Rajeswari w/o Shri D.S. Giri Rao r/o 261, Devli New Delhi.

.. Petitioner

(By Shri A.K.Trivedi, Advocate)

Vs.

Shri B.B.Nanda
Director General
Central Industrial Security Force
Block No.13, CGO Complex
Lodhi Road
New Delhi - 110 003.

... Respondent

ORDER (Oral)

Justice V. Rajagopala Reddy:

The order complaining est non-compliance passed on 3.5.2000, Wherein a direction was given for fixation of pay and payment of arrears, to be complied with within three months from the date of receipt of a copy of the order. It is now stated that the order was communicated on 31.5.2000. It is therefore seen enly hardly few days passed from the date the order takes affect, We do not therefore find any wilful or deliberate violation of the order. It however, open to the applicant to file CP if the respondents had not complied with the order within the hereafter me. The CP is accordingly dispessed dismind t∤me⊾ reasonable No costs.

(GOVINDAN S. TAMPI)
MEMBER(A)

(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/